

their acceptance by 15th February, 1957. They did not send any communication and the offer was withdrawn on 28th March, 1957. Installation of looms could not be permitted.

(d) Permission to instal looms was refused in view of the general policy of the Government of not allowing any expansion in loomage in the country.

(e) Nil.

Shankar Market, New Delhi

967. { Shri Kunhas:
Shri Kodyan:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government have received any representation from the shop-owners in Shankar Market in New Delhi regarding water facilities and other amenities; and

(b) if so, the action taken thereon?

The Minister of Rehabilitation and Minority Affairs (Shri Mehrchand Khanna): (a) If the Hon'ble Members are referring to the "New Central Market," the reply is in the affirmative.

(b) The work of provision of water supply and other amenities, has practically been completed. The little that is remaining is being expedited.

Cottage Industries in the Cooperative Fold

968. **Sardar Iqbal Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of various cottage industries started on co-operative basis that are receiving financial aid from the All India Khadi and Industries Commission in the Punjab so far;

(b) how many have applied for financial assistance during the year; and

(c) the amount sanctioned so far?

The Minister of Industry (Shri Manubhai Shah): (a) and (c). The required information is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 13]. The information covers the financial assistance given by the All India Khadi and Village Board, the predecessor of the Khadi and Village Industries Commission which was established with effect from the 1st April, 1957.

(b) Three.

Ambar Charkha Programme in Punjab

969. **Sardar Iqbal Singh:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 154 on the 22nd May, 1957 and state:

(a) the number of people working in the *Ambar Charkha Parishramalayas* and *Vidyalayas* in Punjab at present; and

(b) the quantity of yarn produced by these *Parishramalayas* and *Vidyalayas* so far?

The Minister of Industry (Shri Manubhai Shah): (a) The number of people trained during 1956-57 and those under training during 1957-58 are as follows:—

	1956-57	1957-58 (As on 31-10-1957)
Spinners	3,999	2,212
Instructors	172	79
Carpenters	23	12

(b) 44,112 lbs of yarn was produced during 1956-57 and 1,26,908 lbs of yarn has been produced during 1957-58 (upto end of October, 1957).

Subsidised Industrial Housing Scheme

970. **Shri Ghosal:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of employers of West Bengal who have so far availed themselves of the subsidy and loan given by the Central Government under the Subsidised Industrial Housing Scheme; and

(b) the total amount taken by them?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Nine.

(b) Out of Rs. 18.99 lakhs sanctioned so far to the nine private employers in West Bengal for construction of 1210 tenements, a sum of Rs. 3.00 lakhs only has so far been disbursed to them.

DEATH OF SHRI RAHIMTOOLA CHINYO

Mr. Deputy-Speaker: I have to inform the House of the sad demise of Shri Rahimtoola Chinoy, a Member of the old Central Legislative Assembly, who passed away in Bombay on the 27th November, 1957 at the age of 75.

I am sure the House will join with me in conveying our condolence to the relatives of the deceased.

The House may stand in silence for a minute to express its sorrow.

(The Members stood in silence for a minute).

RE: MOTION FOR ADJOURNMENT

Mr. Deputy-Speaker: Papers to be laid.

श्री यादव (बाराबंकी) : उपाध्यक्ष महोदय, मैं अपने काम रोकने के सम्बन्ध में कुछ कहना चाहता हूँ। कृमिनल लाइमिटेड केक्ट का सेक्शन ७, जिसके अन्तर्गत डा० राम मनोहर लोहिया गिरफ्तार हुये हैं और प्रबंधनिक रूप से गिरफ्तार हुये हैं, भारतीय संविधान के अनुच्छेद १६ के विपरीत है। वह प्रबंधनिक रूप से जेल की यातना भोग रहे हैं।

Mr. Deputy-Speaker: Order, order. The hon. Member must have heard the other day the ruling that the hon. Speaker gave here. He had said here clearly that if a motion is disallowed and that information is con-

veyed to the Member concerned, then he has no right to raise it again unless he has seen the Speaker in his chamber and found out the reasons; if he is not satisfied, that question might arise afterwards. But when the hon. Member has been given that intimation, he cannot raise this here. If he is not satisfied, then he can come into the chamber and satisfy me that the decision taken is not the right one and that can be considered. But when he has been conveyed this information, this motion cannot be allowed here, and he should not get up again and disturb the proceedings of the House.

श्री यादव : चकि यह बड़े महत्व का प्रश्न है, मैं इन बात के लिये श्रीमान् की इजाजत चाहूंगा कि

Mr. Deputy-Speaker: Now the question is . . .

श्री बजर्राज सिंह (फिरीदाबाद) : मैं भी कुछ निवेदन करना चाहूंगा यह नियम सिर्फ उस मेम्बर के लिये है जिस ने मोशन दिया है। लेकिन यह दूसरे सदस्यों पर लागू नहीं होता है। इसलिये मैं निवेदन करना चाहूंगा

Mr. Deputy-Speaker: Order, order, I am on my legs. The hon. Member should observed that decorum.

It is rather queer that the hon. Member should put forward this argument that it might apply to the Member who has given that motion and not to others who had no motion at all. This is rather strange. I have conveyed to the hon. Member the decision that I have given. He has to wait and then discuss with me if he is not satisfied with it.

श्री बजर्राज सिंह : मुझे इस मोशन के सम्बन्ध में कुछ कहना है

Mr. Deputy-Speaker: Order, order. Let me finish first.

Who is ultimately to decide whether the motion is so important that it must be placed before the House; would that decision lie with the Chair or with